Printed ANFs are indicative only. Wherever required, these are mandatorily to be filed on Portal only.

<u>ANF-10A</u>

APPLICATION FORM FOR EXPORT OF SCOMET ITEMS LISTED IN APPENDIX 3 TO SCHEDULE 2 OF ITC (HS) CLASSIFICATION OF EXPORT AND IMPORT ITEMS

[Please see guidelines at the end before filling the application]

<u>1.</u> <u>Applicant</u>	Details:													
i. IEC														
ii. Name														
	Flat/Plot/Block No.													
iii. Address	Street/Area/Locality													
	City													
	State							PIN Code	e					
		Co	untr	y Co	de	Area	a C	ode		Tel	. No.			
iv. Tele No.	(1)													
	(2)													
		Co	untr	y Co	de	Area	<u>Coc</u>	le	Fa	x No).			
v. Fax No.														
			-ma	.il(1)					E	-mai	1(2)			
vi. E-mail address where authorization to be sent														

2. Details of SCOMET items in Appendix 3 to Schedule 2 of ITC (HS) Classifications of Export & Import Items applied for export: (If required, attach extra sheet (A4 size) in the same format)

S1.	SCOMET		Ĩ	ITC (HS)	Quantity	T	otal FOB V	alue
No.	Category i.e. 1B, 1C, 2, 3, 4,5 and 7	Item No	of export item/s including technical specification	Code No.(if available)		In relevant Foreign Currency	In Rupees	In US\$

3.Details of exports of SCOMET items in the preceding 3 licensing years .(Details of the export last made ,if no export was made during the preceding licensing year): (If required, attach extra sheet (A4 size) in the same format)

Sl. No.	Export License No.	Details	of items exported	Quantity	Country	DGFT's(HQ's)
	& Date and	Category	Description	exported	To which	File Number
	Issuing Regional		1		exported	
	Authority					

4.	Shipment Details:	
i.	Port of Loading/Shipment	
ii.	Port of Discharge	
iii.	Country to which item to be exported	
iv.	Ultimate Destination Country	

5. Purpose of Export (please tick and give clarification if any):							
Trade							
Sample							
Display/Exhibition							

6A. F	oreign Buyer I	Details:														
i.	Name															
		1														
		Flat/Plot/Block														
		No.												 		
		Street/Area/Loca														
		lity														
ii.	Address	City														
		Country							Po	ostal						
										ode						
										oue						
			Cour	ntry Co	ode	Are	a Co	de			Те	1 .No	o.			
	T - 1 1			- 5 -					1					1 1		-
iii.	Telephone No.	(1)														
	10.	(2)														
iv.	Fax No.		Cour	ntry Co	ode	Are	a Co	de			Fa	x No	э.			
1v.	Fax NO.								1					г	-	1
								1								
v.	E-mail															
vi.	Export Orda	r No. and date														
VI.	Export Ofde	i no. and uate														

6B. Consignee Details: (If same as Foreign Buyer write "SAME" as in 6A")

i. Name														
	Flat/Plot/Block No.													
ii. Address	Street/Area/ Locality													
	City													
	Country					Posta	l Code							
iii. Telephone No.		Co	ount	try Cod	le	Area	ı Code	;	Tel.	No.				
	(1)													
	(2)													
		C	oun	try Coc	le	Area	Code		Fax	No.				
v. Fax No.														
vi. E-mail														

6C. End User D maybe)	etails:(If same as Foreig	gn B	uye	r and /	or Co	onsig	gneo	e writ	te "Sa	me as'	' in (5A	and/	or 6	В"а	ıs th	ne c	ase
i. Nan	ne																	
	Flat/Plot/Block No.																	
	Street/Area/Locality																	
ii. Address	City																	
	Country						P	ostal	Code									
iii. Telephone		Co	ount	ry C	ode	Are	ea C	Code		Te	1 .No	Э.					<u> </u>	
No.	(1)																	
	(2)																	
		Co	ount	ry Co	de		Ar	ea Co	ode	Fa	x No).						
iv. Fax No.																		
v. E-mail									· · ·									
vii. End product for which the item of export will be used by the end user																		

viii.	Purpose for which the end product will be utilized	
ix.	Is end user an entity of Government of destination country?	
x.	Manufacturing / Business /other activity of the end user	

7. Details of	Banks through which	h finan	cial	trans	actic	ons re	lating	to th	is ex	port	will	be e	xecute	ed:	
a. In Destin	nation Country														
	ne of the Bank														
	Flat/Plot/Block No.														
	Street/Area/Locality														
	City														
ii. Address of the Bank	Country						Postal Code								
ii. SWI	FT Code:												1		
iii. IBA	NK														
B. In India	3. In India														
i. Nan	ne of the Bank														
	Flat/Plot/Block N	Io.													
	Street/Area/Local	ity													
ii. Address of the Bank	City														
	State						PIN Code								
ii. IFS	C Code														
	for export on repeat ba l user, please furnish:	isis in ti	he sa	me li	cens	ing ye	ear foi	same	e pro	duct ,	sam	e er	nd use	and t	0
	erence Number and da ch earlier permission v ted														
ii. Expo	ort License number an	d date													
iii. Qua	ntity allowed for expo	t													
	iv. Quantity exported on the date of this application														

9. Deta	Details of Producer / Manufacturer of the item to be exported:									
i.	Name									
		Flat/Plot/Block No.								
ii.	Address	Street/Area/Locality								
		City								
		State		PIN Code						

10. Period during which the item is proposed to be exported from India

For Use in DGFT office only (To be filled by the applicant).

11 A. Application Submission Details(if submitted electronically):

i. ECO	M Reference Number	
ii.	Date of Submission on Server	
iii.	Submitted to which Regional	
iv. File	Number & Date of Issue	
iv.	Application Fee submission details	
	viz. Amount in Rupees, Demand	
	Draft No./Electronic Fund Transfer	
	No. and Date and the name &	
	branch of the bank on which drawn	
	sdictional ional Authority:	

DECLARATION / UNDERTAKING

1. I/We hereby certify that:

(i) I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from.

(ii) I/We fully understand that any information furnished in the application if found incorrect or false will render me / us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.

(iii) I/We undertake to abide by the provisions of the FT (D & R) Act, 1992, as amended, the Rules and Orders framed there under, FTP, HBP, Appendices and Aayat Niryat Forms and ITC (HS).

(iv) I/ We hereby certify that:

A. The entity for whom the application has been made have not been penalized under any of the following Acts (as a mended from time to time):

- (i) The Customs Act, 1962,
- (ii) TheCentralExciseAct1944,
- (iii) Foreign Trade (Development & Regulation) Act 1992, as amended , and
- (iv) The Foreign Exchange Management Act, 1999;
- (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974

(vi) Weapons of Mass Destruction& their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005

B. None of the Directors/Partners/Proprietor/Karta/Trusteesofthecompany/firm/HUF/Trust, (as the case may be), is/areaDirector(s)/Partner(s)/Proprietor/Karta/TrusteeinanyotherCompany/firm/entitywhichis on the Denied Entity List (DEL) of DGFT or is in the caution list of RBI;

C. Neither the Registered Office of the company / Head Office of the firm / nor any of its Branch Office(s)/Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import/export under any of the provisions of the Policy;

D. We have neither obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered/Head Office to any other Licensing Authority.

(v) I / We hereby declare that I / We have neither obtained nor applied for such benefits (including issuance of an Importer Exporter Code Number) in the name of our Registered / Head Office or any of our Branch(s)/Unit(s)/Division(s) to any other Regional Authority.

(vi) We have complied with the conditions of all previous licences/ authorisations issued to us for export of SCOMET items and wherever required have duly intimated the o/o DGFT, New Delhi along with documentaryevidenceregardingreceiptoftheitemsofexportbytheend-userwithinthestipulatedtime.

(vii) I / We undertake to abide by the provisions of the FT (D & R) Act, 1992, as amended, the Rules and Orders framed there under, FTP, HBP and ITC (HS)and submit all requisite documents to the o/o DGFT (SCOMET Section), failing which I/We shall be liable to action under FT (D & R) Act, 1992 as amended or rules and orders made there under, and the CustomsAct,1962.

(viii) I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.6 of the Policy.

Signature of the Applicant															
Name															
Designation															
	Flat/Plot/Block No														
Official Address	Street/Area/Locali	ty													
	City														•
	State							PIN	Code						
		Cou Cod	ntry e	Ar	Area Code				Tel.No.						
Telephone															
Place:															
Date:															

GUIDELINES FOR APPLICANTS

(Please also see paragraph10.04 of HBP)

- 1. IEC must not be DEL.
- 2. One original application in the prescribed format ANF 10A and ANF 1 and six copies thereof along with self-certified copies of the documents as in Para 3 below must be submitted to DGFT (HQ), Vanjiya Bhawan, New Delhi Each page of the original application has to be signed by the applicant with stamp of the company.
- Application must be accompanied by self-certified copies of the following documents:
 (i) Purchase Order from the Foreign Buyer, Consignee and End–User in respect of items mentioned in Col.2 of ANF10A
 - (ii) End User Certificate(s) (Also see Para 4 below).
 - (iii) Technical Specifications (not Exceeding One Page for Each item) for the items to be exported.

(iv) (a) Bills of Entry (BEs) into the destination country for items exported during the last one year as per information in column No. 3 of the application. In Col. 3 details of exports are to be given for last 3 years. However, Bes for the last 1 year only is to be submitted.

(b) BEs as above are to be submitted with the 1st application of the financial year only. From the 2nd application onwards, the exporter shall make are reference in the forwarding letter that the BEs have been submitted with the 1st application giving DGFT's File No. of 1st application. Copy of the forwarding letter of 1st application to be attached with every subsequent application.

(v) If a third party or contractor is involved, details of Contract or Agreement between the Foreign Buyer and End User with third party must be submitted, along with copy of contract or agreement.

4. End User Certificate :-Original End User certificate in the prescribed format Appendix 10J(i), 10J(ii), applicable

Letter Head of all entities in the chain of supply viz. the foreign buyer, the end user and intermediaries /consignee (if they are different from the foreign buyer and end user) indicating complete details of the export product, end product, end purpose for which the item of export will be used by end user and complete address and telephone No. of end user must be furnished along with original application. End User Certificate from the following must also be submitted:

- (i) The Foreign Buyer, if different from the End User.
- (ii) The Consignee, if different from the Foreign Buyer& End User.
- (iii) Other intermediary /ies, If any

(iv) End User Certificates from Foreign Buyer, Consignee and End User must reflect the logical flow of items.

(v) Each EUC must mention details of items (including technical specifications) as in Col. 2 of the application (ANF10A), duly matching with the same as in Purchase Order.

(vi) 1(one) original End Use-cum-End User Certificate covering the entire item(s) applied for, only from each of the entities in supply chain i.e., Foreign Buyer, Consignee/intermediary (ies) and End User is to be filed.

- 5. Details of the item(s) given in ANF10A, End User Certificate(s) and Purchase Order(s)must match completely.
- 6. While filling ANF 10A, care should be taken to ensure the following:-

(i) Category of the items proposed to be exported as per Appendix3 of ITC (HS) Classifications of Export and Import Items should be clearly mentioned.

(ii) Port of discharge and route must be clearly defined. Route/mode of transport cannot be changed after export license has been issued.

(iii) Against column 6A, 6B &6C, complete address should be given. P.O. Box No. will not be accepted.

(iv) All columns must be filled correctly and completely.